IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6168 of 2021

Rakesh Kumar … Petitioner
Versus
The State of Jharkhand & Anr. ⋯ Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Mukesh Kr. Mehta, Advocate
For the State : Mr. A.K. Tiwari, Addl. P.P.
For O.P. No.2 : Mr. H.K. Shikarwar, Advocate

Order No.02 Dated- 06.09.2021

Heard the parties through video conferencing.

Learned counsel for the opposite party no.2 submits that the petitioner has been in custody and has sent a copy of the certified copy of the order sheet of JMIC/Patiala(D) through e-mail to this Court.

At this stage, learned counsel for the petitioner seeks permission of this Court to withdraw this anticipatory bail application.

Accordingly, this anticipatory bail application is dismissed as withdrawn.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-